

By E-Mail/Speed Post/ Special Messenger  
**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-06/10219/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
**Smti. Bobita Kshetry,**  
The District & Sessions Judge,  
Biswanath

Dated Guwahati, the 05 October, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.DJ(BN) 3553, dated 20.09.2024  
This Registry's Letter No. HC.VII-06/9312/2024/A dated 12<sup>th</sup> September, 2024

Madam,

With reference to the above, I am directed to inform you that you have been allowed to avail Leave Encashment of 10 days earned leave while availing Leave Travel Concession (LTC) for the block period 2022-2024 for travelling to Bangalore and Pondicherry and return along with your husband (subject to fulfilling criteria as dependent family member) by the shortest possible route, as per existing Rules w.e.f. 08.10.2024 till 14.10.2024, together with permission to draw an advance payment of 80% towards your proposed LTC for the block period 2022-2024 as communicated earlier by this Registry's letter no. HC.VII-06/9312/2024/A dated 12<sup>th</sup> September, 2024.

Yours faithfully,

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**REGISTRAR (VIGILANCE)**

Memo No. HC.VII-06/10220-10222/2024/A. Dated 05<sup>th</sup> October, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

*Ch*  
*5/10/2024*  
**REGISTRAR (VIGILANCE)**

*du*  
*5/10/24*